

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 20
TP (Co. Act)01(PB)/2023
Old CP No. 09(JPR)/2018

IN THE MATTER OF:

Union of India Through Serious Fraud ... Applicant/Petitioner
Investigation Office

Vs

M/s Riddhi Siddhi Infraprojects Pvt. Ltd. ... Respondent

Order under Section 241(2) of the Companies Act, 2013

Order delivered on 09.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner/ : Ms. Nupur Grover, Ms. Garima Singh, Mr. Vishal
Applicant Singh, Advs. for Ms. Shiva Lakshmi, CGSC

Ms. Shreya Bhojnagarwala, Adv. in CA 367/2023

For the Respondent : Appearance not marked

ORDER

Ld. Counsel for the Petitioner appeared and stated that the arguing Ld. Counsel Ms. Shiva Lakshmi is not available today, she is otherwise engaged, so she sought an adjournment.

At her request and with the consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 11.01.2024**.

New IA(CA)367/2023

Notice of the application be issued to the Respondent (Kotak Mahindra Bank), returnable **on 11.01.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)